exists are charged rent under F.R. 45-B. The rent under F.R 45-B is higher than the rent under F.R. 45-A.

SHRI DAHYABHAI V. PATEL: Does the Government not consider it desirable to have a uniform rate applicable for State Government employees visiting Delhi and the Government of India officers visiting the States instead of having different rates for different people? You have introduced a caste system among Government officers.

SHRI MEHR CHAND KHANNA: That is not correct. Our rates are uniform and are applicable all over India. We have given that offer to the various State Governments. Some have accepted, others have not accepted. If they accept, the rates will also apply to them.

SHRI BAIRAGI DWIBEDY: What are the States that have not accepted this principle of uniform rates?

SHRI MEHR CHAND KHANNA: The States of Maharashtra, Mysore and Orissa have not agreed to reciprocal arrangements and the replies of West Bengal, Uttar Pradesh and Bihar are still awaited.

SHRI BHUPESH GUPTA: From this question it would appear that this is arbitrarily fixed because in many States there are no Government hotels as we have in our capital-Janpath Hotel and Ashoka Hoteland so, may I know whether in making this reciprocal arrangement, the Government took into account the fact that a much larger number of people from the States come to Delhi and would be entitled to this concession whereas a very small number people would be entitled to similar concessions when they go from the Centre to the States?

SHRI MEHR CHAND KHANNA: I only deal with Government servants who require Government accommodation.

SHRI BHUPESH GUPTA: I am also dealing with them for the present though I am not one. You said that reciprocal arrangements have been made. May I know whether it has occurred to the Government that actually there is no reciprocity here for the simple reason that the Government will have to foot much heavier bills compared to what each State Government has to pay?

SHRI MEHR CHAND KHANNA: I could not follow the question.

SHRI BHUPESH GUPTA: How can I make it clear? Could you tell me?

> गों आ, दमन ग्रीर ड्यू में सेना तथा पुलिस के बेकार ग्रफसर

*३०७. श्री भगवत नारायण भागव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कित:

- (क) क्या यह सच है कि गोग्रा के स्वतन्त्र होने के समय गोन्ना, दमन श्रौर द्वीव में सेना तथा पुलिस के कुछ अफसर बेकार हो गये और यदि हां, तो उन की संख्या क्या है; ग्रौर
- (ख) क्या सरकार ने उन्हें नौकरी देने के प्रश्न पर विचार किया है ?

†[UNEMPLOYED ARMY AND POLICE OFFICERS IN GOA, DAMAN AND DIU

- *307. SHRI B. N. BHARGAVA: Will the Prime Minister be pleased to state:
- (a) whether it is a fact that some Army and Police officers were rendered unemployed in Goa, Daman and Diu at the time of liberation of Goa and if so, what is their number; and
- (b) whether Government have considered the question of providing employment to them?]

†[]English translation,

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Yes, Sir. After the liberation of Goa about 1900 Goan personnel of the Portuguese army lost their employment. Among the police officers and constables, over 300 persons did not report for duty and were accordingly not taken in the police force.

(b) An Employment Bureau has recently been set up in Goa. Various other steps are also being taken to avenues of emprovide additional ployment.

†∫वैदेशिक कार्य मंत्रालय में राज्य-मंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) जी हां। गोम्रा की म्राजादी के वाद पूर्तगाली सेना के लगभग १६०० गोग्रानी कर्मचारियों रोजगार समाप्त हो गया । पुलिस के अफसरों श्रीर सिपाहियों मे ३०० से श्रधिक ऐसे व्यक्ति थे जो अपने काम पर नहीं लौटे, इसलिये उन्हें पुलिस में नहीं लिया गया।

(ख) गोत्रा में हाल ही में एक रोजगार दफ्तर खोल दिया गया है। रोजगार की नई दिशायें खोलने के लिये कई ग्रीर कदम भी उठाये जा रहे हैं।]

श्री भगवत नारायण भागव : क्या मै यह जान सकता हूं कि जो स्केल श्राप **पे** उन को पहले मिल रहा था उसी में वे रखे जायेंगे या उस में कोई चेन्ज किया जायेगा ?

श्री जवाहरलाल नेहरू: मैने सूना नही, लेकिन मैं जवाब देने के लिये तैयार हं। जो ये फौजी लोग वहां थे उन को भ्रपनी फौज में लेने के लिये हम तैयार हैं बशर्ते कि वे माकूल समझे जायें।

SHRIMATI LAKSHMI MENON: On the same salary, he asks.

श्री जवाहरलाल नेहरू: उन को वही तनख्वाह मिलेगी जो यहां मिलती है, ग्रौर कौन सी तनस्वाह उन्हें मिलेगी ?

MEMBERSHIP OF INSTITUTES OF CHAR-ACCOUNTANTS AND COST AND WORKS ACCOUNTANTS

to Questions

*308. Shri M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUS-TRY be pleased to state:

- (a) what is the number of common members in the Institute of Chartered Accountants and the Institute of Cost and Works Accountants;
- (b) whether any reciprocal membership scheme has been worked out between the two Institutes; and
- (c) what was the total membership of the Cost and Works Accountants Institute on the 31st December, 1961?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND (SHRI N. KANUNGO): INDUSTRY (a) Eighty-nine as per the supplied by the Institute of Chartered Accountants of India.

- (b) No, Sir.
- (c) 559.

SHRI M. P. BHARGAVA: Mav know whether any scheme is being worked out for reciprocal membership in the two Institutes?

SHRI N. KANUNGO: Yes. It has been discussed for quite a long time and we understand that an agreement has been reached between the two Institutes but we have not been formally informed about it yet

SHRI M. P. BHARGAVA: know whether there are any common Papers in the examination conducted by the two Institutes?

SHRI N. KANUNGO: Yes, there are some. In fact one of the terms of agreement seems to be that those articled clerks who take certain papers may be qualified for membership of the Cost and Works Accountants Institute.

SHRI M. P. BHARGAVA: May I know whether there is any demand

^{†[]} Hindi translation.